

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K.G. Road,
Bangalore – 560 009

COURT NO. 2

Appeal No. : ST/20586/2014

[Arising out of the Order-in-Appeal No. MYS-EXCUS-000-DIVV-APP-HAB-044-13-14 dated 19/11/2013 passed by the Commissioner of Central Excise (Appeals) Mysore]

Chamundeshwari Electricity Supply Corporation LimitedAppellant
#927, L.J. Avenue
New Kantharaja Urs Road
Saraswathipuram
Mysore - 570 009

Vs.

C.C., C.E., & S.T, Mysore ...Respondent
S1&S2, Vinaya Marga
Siddhartha Nagar
Mysore - 570 011

Appearance:

NoneFor Appellant

Vs.

Mr. Neeraj Kumar, AR For Respondent

CORAM:

Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Date of Hearing : 30/06/2023
Date of Decision : 30/06/2023

FINAL ORDER No. 20675 / 2023

As Per Bench

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

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